

Court-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 276 of 2014 in
DFR No. 1579 of 2014

Dated : 8th August 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Coastal Gujarat Power Ltd.Appellant(s)
Versus
C.E.R.C. & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Apoorva Misra
Mr. Abhishek Munot
Counsel for the Respondent(s) : Mr. M.G. Ramachandran
For R.8 & 9
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
for R. 2, 4 & 7

ORDER

I.A. No. 276 of 2014
(Appl. for condonation of delay)

It is represented that all the Respondents have been served.

Mr. M.G. Ramachandran, the learned counsel for Respondent Nos. 8 & 9 and Mr. Anand K. Ganesan, the learned counsel for Respondent Nos. 2, 4 & 7 seek some time to file the reply. Accordingly, they are directed to file the same on or before 25.08.2014 after serving copy on the other side.

Post the matter on **27.08.2014**.

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson